

2014(2000)

None is present for the parts

The Case to come up
for admission arguments on 25th May,
2000. Reply may be filed to the
memorandum. The interim relief already
granted is extended till the next date.

A. K. MISRA
Judi. Member

25.5.2000

Mr.Y.K.Sharma, counsel for applicant.
Mr.Manoj Bhandari, counsel for the respondents.

In this case, the applicant had pleaded that he could not appear in the selection test for the post of Sectional Engineer (Signal) grade Rs. 6500-10500 (RP) due to illness. He had prayed in the OA that the respondents be directed to hold a supplementary selection test for the applicant. It was noted that the respondents had conducted a selection test earlier, therefore, it was ordered that the result of the said test was not to be declared by the respondents.

During the pendency of the O.A., the respondents called the applicant for supplementary test for the said post vide Annex.R/2. The applicant appeared in the said selection test which was conducted on 22.1.2000. Learned counsel for the respondents has submitted that the applicant could not succeed in the said selection test. The learned counsel for the applicant also admits the same.

In view of this, the O.A. in our opinion, has become infructuous. Consequently, the O.A. is dismissed as infructuous. The stay order granted on 24.11.99 is hereby vacated.

(GOPAL SINGH)
Adm. Member

(A.K.MISRA)
Jndl.Member

Part II and III destroyed
in my presence on 30-10-06
under the supervision of
Section Officer () as per
order dated 29-10-06

Reply
like
1575
Q
1575

Read by Bill Gandy
2/27/88
2/27/88
Memorandum
Dated

~~Copy of order dt. 25/5/2000~~
Copy of order dt. 25/5/2000
Secto APP licent
vide no. 144
dated 16/2/2000
S/